

6-A

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

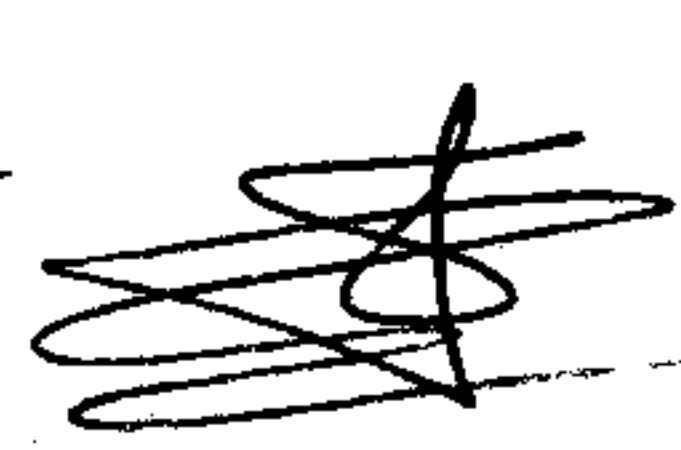
**C.P. (I.B) No. 123/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017**

Name of the Company: Dr. Pranav Shah  
V/s.  
Shalby Ltd.

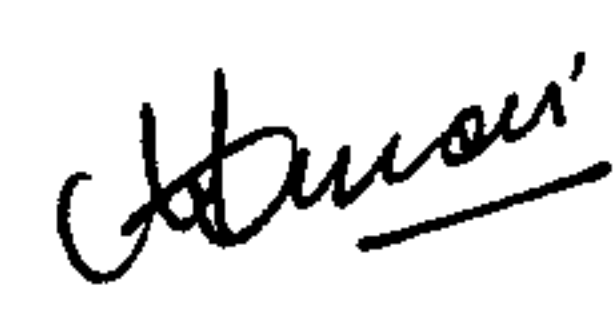
Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

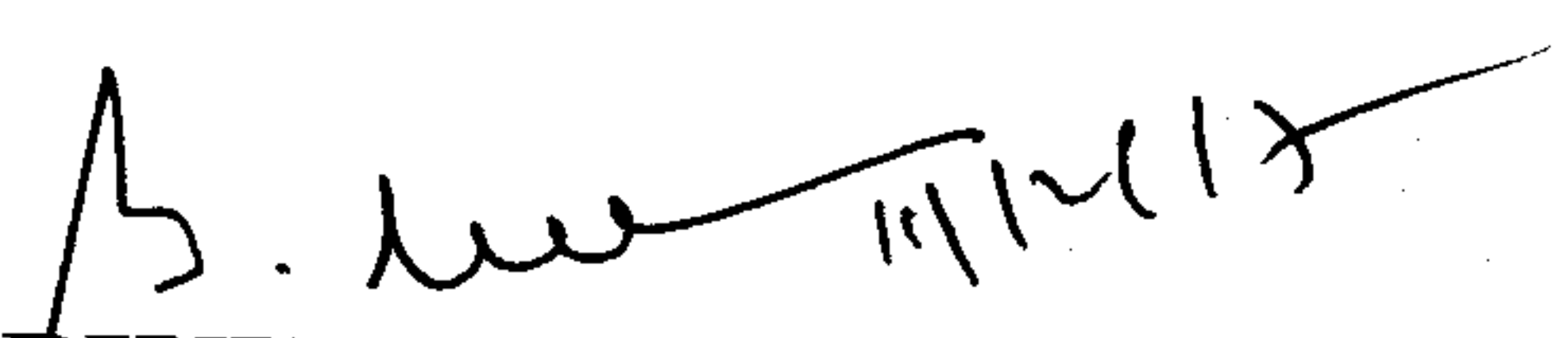
S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MR. S. N. SOPARKAR, Sr. Adv. MR. GURSHARAN H. VIRK, Adv.		} for Respondent	
2.	NANDISH CHUDGAR for NANAVATI ASSOCIATES	Adv	Applicant	<u>NChudgar</u>

**ORDER**

Learned Advocate Mr. Nandish Chudgar i/b Nanavati Associates present for Operational Creditor/Petitioner. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Gurusharansingh Virk present for Respondent.

List the matter on 21.12.2017.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**  
Dated this the 11th day of December, 2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**